## New Deihi, the 17th August 1962

G.S.R. 1165.—In exercise of the powers conferred by section 4 and 7 of the Indian Telegraph Act, 1885 (13 of 1885) and in supersession of all existing orders at the subject, the Central Government hereby makes the following rules, namely:—

Fr. Smoot fills and commencement.—(1) These rules may be colled the Indian Wireless Telegraphy (Demonstration Electice) Hules, 1962.

(2) They shall come into force with effect from the date to be notified in the Gazette.

- 2. Definitions.—In these rules, unless the context otherwise requires,
  - (a) "dealer" means any person who deals in, or manufactures for gain,
  - (b) "demonstration" means the establishment, maintenance or working of a wireless set with a view to its sale;
  - (c) "form" means a form appended to these rules;
- (d) Wireless sei means a wireless transmitter windorr receiver wireless transmitter incorporated in a single unit with a w receiver, but does not include a broadcast or television receiver set.

3. Licence required for demonstration.—No person shall demonstrate a wireless et except under and in accordance with the terms and conditions of a licence granted under these rules.

Application for Licence.—(I) Any dealer who holds a possession licence graphed by the Postmaster-General of the Posts and Telegraphs Circle concerned under the Indian Wireless Telegraphy Act. 1933, (17 of 1933), may apply to the inder the Concernment in form A for the grant of a licence under these rules.

(2) No licence shall be granted under these rules unless a fee of Rs. 15 in the case of a licence valid for three months only or of Rs. 60 in the case of a licence valid for three paid into the Reserve Bank of India or a firence valid for one year has been paid into the Reserve Bank of India or a firence valid for one year has been paid into the Reserve Bank of India or a firence Treasury to the credit of the account Head "LAI-Misc., Receipts of the Wireless Planning and Doordination Organisation—Licence Fee".

- 5.5. A licence gramer, under these rives shall be in form B and shall be valid:
- (a) for the review specified therein which shall be either three months or
- (b) for one State only, unless the Central Government grants special permission for the use of the licence in any other State.

of Licence not transferable, - A licence granted under these rules shall not be transferable.

7. Conditions of Licence.—Every luence granted under these rules shall also be subject to the following conditions. namely:

- (a) All demonstrations small be carried on only on frequencies and emissions specified in the licence;
- (b) all demonstrations shall be partied on between such hours as may be specified in the licence;
- (c) the licencee or his authorised representative shall remain with the apparatus during the demonstration:
- (d) any officer authorised by the Central Government in this behalf shall have the right to be present during the demonstration;
- (c) the wireless set shall not be used for any purpose other than bona fide
- (f) the demonstration shall be carried on without causing interference to the working of any other wireless station and shall be closed down on demand made in this behalf by any wireless telegraph station on demand made in this behalf by any wireless telegraph station on demand made in this behalf by any wireless telegraph station on demand made in this behalf by any wireless telegraph station of demand made in this behalf by any wireless telegraph station of demand made in this behalf by any wireless telegraph station.

8. Indemnity.—The licence shall indemnify the Central Government against of indemnity.—The incence soun indemnity the central clovering any person all actions, claims and demands which may be brought or made by any person in respect of any injury arising from any act done in pursuance of the licence.

SEC. 3(

Wirele

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1.

and who is/are licensed under the Indian
wireless relegiably Act, 1955, as a dealer/dealers in, or manufacturer(s) of wire-
ters telegraphy apparatus is/are hereby licensed to establish, maintain and work
tess telegraphy apparatus is/are hereby licensed to establish, maintain and work wireless transmitting and receiving apparatus, the details of which are given
kelow, for demonstration purposes for a period of
Tading on at the following address or within the area
herein specified
anditions herein contained and to the payment of a fee of rupees fifteen per set.

- 1. Particulare of sets:
  - (a) Type

(i)] (i)]

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ant.

- (b) Maximum power
- 2. Date/Dates and hour/hours (Indian Standard Time) of the demonstrations.

5. Place/Places where demonstrations will be conducted.

Assistant Wireless Adviser to the Govt. of India Ministry of Transport & Communications (Danite of Comme and Civil Aviation) Government of India, New Delhi.

COMETTIONS

demonstration license govers the netablishment is a wireless transmitter set and/or receiver set, other than a broadcast or, tele-by the process of the ligentee or his authorised representative must accompany of the process of the ligentee or his authorised representative must accompany

- 2. No licensee shall use or permit the apparatus to be used for any commercial purpose, that is to say, for the purpose of gain, or for any purpose, other than bond fide demonstration of a wireless set.
- 3. No licensee shall use the apparatus in such a manner as to cause interference with the working of any other wireless station. If any such interference is experienced, the licensee shall, on deniand by any wireless telegraph station becaused or worked by the Central Government under its authority immediately dose down the demonstration.
- 4. All demonstrations shall be conducted between the hours specified in the license except between such hours unless otherwise permitted by the Central Government.
- 5. The license is not transferable and it shall not be assigned, underlet or otherwise disposed of.
- 16. The licensee shall indemnify the Central Government against all actions, you and demands which may be brought or made by any person, body corporate company in respect of any injury arising from any act licensed or permitted by the licensee.
- 7- On the occurrence of any public emergency, or in the interest of public safety the license may be cancelled by the Central Govt. at any time either by a specific notice in writing or by means of a notice published in the Gazette of India addressed to all holders of this or all types of wireless licenses. In the event of cancellation no portion of the fee shall be refunded.
- 8. Demonstrations shall be conducted only on frequencies and emissions specified in the license.
- 9. The Demonstration license shall be valid for one State only unless the Central Government grants special permission for the use of the licence in any other State also.
- 10. A demonstration license shall be valid for a period of three months or of one year as the case may be from the date of issue.

11. Any breach of the conditions shall render the licence liable to be cancelled and in the event of cancellation no portion of the fee shall be refunded.

INO. T. VI-27(1)/393

V. V. RAO,

Dy. Wireless Adviser

# MINISTRY OF WORKS, HOUSING AND SUPPLY

### (Department of Rehabilitation)

(Office of the Chief Settlement Commissioner)

New Delhi, the 20th August 1962

G.S.R. 1166/R.Amdt./LXVI.—In exercise of the powers conferred by section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 (44 of 1954) the Central Government hereby makes the following rules ruther to amend the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, page 1965.

- i. These rules may be called the Displaced Persons (Compensation and Relabilitation) Sixth Amendment Rules. 1962.
- 2. In the Displaced Persons (Compensation & Rehabilitation) Rules, 1955, in sub-rule (9)(E) of rule 90, for the figures, instation, words and brackets "5% of the amount deposited under sub-rule (8)", the following shall be substituted. namely:-
  - "5% of the bid amount out of the amount deposited under sub-rule (8)" (Amendment No. LXVI dated 20th August 1962.)

[No. F. 14(25) Pol. I/60 (C&P).] S. W. SHIVESHWARKAR, Jt. Secy.

#### (Central Boiler's Board)

New Delhi, the 20th August 1962

G.S.R. 1167 .- In exercise of the powers conferred by section 28 of the India Boilers Act. 1923 (5 of 1923), the Central Boilers Board hereby makes the following Regulations further to amend the Indian Boiler Regulations, 1950, the same having been previously published as required by sub-section (1) of section 31 the said act, namely:—

- (Twenty 1. These Regulations may be called the Indian Boiler Amendment) Regulations, 1962.
- 2. In the Indian Boiler Regulations, 1950, in clause (b) of Regulations the brackets and words "(except where economisers are designed permit steam generation and have open connections to the ford drum)" shall be omitted.

[No. S&PII/BL-9(1) S. N. SEN GUPTA

## MINISTRY OF STEEL AND HEAVY INDUSTRIES

(Department of Iron and Steel)

New Delhi, the 27th August 1962

of the Constitution the President hereby makes the following rules to article 300 further the Iron and Steel Control Organisation (Recruitment to Ministerial Posts Rules, 1959, published with the notification of the Government of India in the 1953 Ministry or Steel Wilnes and Pull Ma. C.E.R. 670 dated the 4th June, namely:—

1. These rules may be called the Iron and Steel Control Organisation Remember to Ministerial Posts) Amendment Rules, 1962.